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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. No. 49 of 1989

This 31st day of January, 1994

Hon'ble Mr. J.P. Sharma, Member (J)  
Hon'ble Mr. B.K. Singh, Member (A)

Hari Singh  
S/o Shri Pancham Singh,  
Sector-I/1098,  
R.K. Puram,  
New Delhi.

Applicant

By Advocate: Shri Ashish Kalia, proxy for  
Shri R.L. Sethi

Versus

1. The Director of Adult Education,  
Government of India,  
Block 10, Jamnagar House,  
New Delhi.
2. The Secretary,  
Department of Personnel & Training,  
CS-II, New Delhi.
3. The Secretary,  
Staff Selection Commission,  
CGO Complex, Lodhi Road,  
New Delhi.

Respondents.

By Advocate: Shri P.P. Khurana

O R D E R (Oral)

(By Hon'ble Mr. J.P. Sharma, Member (J))

The applicant was appointed to the post of  
Messenger in the pay-scale of Rs.750-940/w.e.f. April 1980  
(revised)  
and after taking a typing test he was given the posting  
of LDC in the scale of pay of Rs.950-1500 (revised) in  
April 1982 on ad-hoc basis. Subsequently the applicant  
was appointed to the post of Stenographer Gr.III after  
a shorthand test on ad hoc basis in the scale of pay  
of Rs.1200-2040 w.e.f. 8.12.87.

2. The case of applicant is that he has since been  
working on group 'C' post of LDC/Stenographer Gr.III on  
ad hoc basis but he has not been regularised, in spite  
of the fact that he appeared in the qualifying examination

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for group 'D' staff held by SSC in 1987 for the quota against limited departmental examination.

3. When the judgment was being dictated, the learned counsel for the applicant stated that since there are no orders of reversion against the applicant, he does not want to press the application and that he may be allowed to withdraw the application.

4. Heard Mr. F.P. Khurana, counsel for the respondents also. He has no objection to the application being withdrawn by the applicant except that the applicant cannot come with the same cause of action again.

In view of the above discussion, the application is disposed of as withdrawn. The stay order granted earlier stands vacated. Cost on parties.



( B.K. Singh )  
Member (A)



( J.P. Sharma )  
Member (J)

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